

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).557/2020

(Arising out of impugned final judgment and order dated 19-10-2019 in CRLA No.477/1987 passed by the High Court Of Judicature At Allahabad)

PARTO

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(With application for exemption from filing O.T.)

Date : 31-01-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s)

Mr. Atishi Dipankar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by
learned counsel for the petitioner seeking
adjournment due to personal difficulty, list the
matter after two weeks.

(Geeta Ahuja)
Court Master

(Anand Prakash)
Court Master